

(vii) G.O. Ms. 908 dated the 24th June, 1976 making certain amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.

(viii) G.O. Ms. 1050 published in Tamil Nadu Government Gazette dated the 11th August, 1976 making certain amendments to the Tamil Nadu Slum Clearance Board Service Rules, 1972.

(ix) G.O. Ms. 1207 published in Tamil Nadu Government Gazette dated the 15th October, 1976.

(5) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the Notifications at (4) above. [*Placed in Library. See No. LT—174/77.*]

(6) A copy of the Tamil Nadu Requisitioning and Acquisition of Immovable Property (Amendment) Act, 1977, (President's Act, No. 6 of 1977) (Hindi and English versions) published in Gazette of India dated the 4th March, 1977. [*Placed in Library. See No. LT—175/77.*]

(7) A copy each of the following Notifications under sub-section (2) of section 45 of the Tamil Nadu Urban Land Tax Act, 1966 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) G.O. Ms. No. 2014 published in Tamil Nadu Government Gazette dated the 1st October, 1975.

(ii) G.O. Ms. 2015 published in Tamil Nadu Government Gazette dated the 1st October, 1975.

(iii) G.O. Ms. No. 2084 published in Tamil Nadu Government Gazette dated the 29th October, 1975

(iv) S.R.O. A-192/76 published in Tamil Nadu Government Gazette dated the 16th June, 1976.

(8) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the Notification at (7) above. [*Placed in Library. See No. LT—176/77.*]

REPORT ON GENERAL ELECTIONS TO LEGISLATIVE ASSEMBLIES (1970—72), HIGH COURT OF RAJASTHAN (ESTABLISHMENT OF A PERMANENT BENCH AT JAIPURI ORDER, 1976, COMPANIES (ACCEPTANCE OF DEPOSITS) 3RD AMDT. RULES, 1976 AND DELIMITATION OF COUNCIL CONSTITUENCIES (U.P.) AMDT. ORDER, 1977.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table:—

(1) (a) A copy of the Report on the General Elections to the Legislative Assemblies in India (1970—72) Volume—II (Statistical).

(b) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Report. [*Placed in Library See No. LT—177/77.*]

(3) A copy of the High Court of Rajasthan (Establishment of a Permanent Bench at Jaipur) Order, 1976 (Hindi and English versions) published in Notification, No. G.S.R. 911(E) in Gazette of India dated the 8th December, 1976, issued under section 51 of the States Reorganisation Act, 1956. [*Placed in Library. See No. LT—178/77.*]

(4) A copy of the Companies (Acceptance of Deposits) Third Amendment Rules, 1976. (Hindi and English versions) published in Notification, No. G.S.R. 965(E) in Gazette of India dated the 31st December, 1976, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library. See No. LT—179/77.*]

(5) A copy of the Delimitation of Council Constituencies (Uttar Pra-

adesh) Amendment Order, 1977 (Hindi and English versions) published in Notification No. G.S.R. 123(E) in Gazette of India dated the 23rd March 1977, under sub-section (3) of section 13 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-180/77].

CERTIFIED ACCOUNTS OF NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOR 1975-76, ANNUAL REPORT OF TECHNICAL TEACHERS' TRAINING INSTITUTE (EASTERN REGION) CALCUTTA FOR 1975-76 ETC. ETC.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI PRATAP CHANDRA CHUNDER): I beg to lay on the Table:

(1) (i) A copy of the Certified Accounts of the National Institute for Training in Industrial Engineering, Bombay, for the year 1975-76.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the above Accounts. [Placed in Library. See No. LT-181/77].

(2) Annual report (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1975-76. [Placed in Library. See No. LT-182/77].

(3) Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1975-76. [Placed in Library. See No. LT-183/77].

(4) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research for the year 1974-75, under rule 45 of the Memorandum of Association and Rules of the Indian Council of Historical Research. [Placed in Library. See No. LT-184/77].

(5) A copy of the Certified Accounts (Hindi and English versions) of the Indian Council of Historical Research for the year 1974-75 under rule 44(d) of the Memorandum of Association and Rules of the Indian Council of Historical Research. [Placed in Library. See No. LT-185/77].

(6) A copy of the University Grants Commission (Fitness of Certain Universities for Grant) Amendment Rules, 1976, (Hindi and English versions) published in Notification No. G.S.R. 1747 in Gazette of India dated the 18th December, 1976, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-186/77].

(7) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1975-76. [Placed in Library. See No. LT-187/77].

(8) A copy of the Certified Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi for the year 1974-75. [Placed in Library. See No. LT-188/77].

(9) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

(i) Certified Accounts of the Indian Institute of Technology, Delhi, for the year 1974-75 along with the Audit Report thereon, (Hindi version).

(ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1975-76 along with the Audit Report thereon.

(10) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the document mentioned at 9(ii) above. [Placed in Library. See No. LT-189/77].